
(2022) 05 OHC CK 0127
In the Orissa High Court
Case No : Writ Petition (C) No. 6088 Of 2022

Lily Nayak & Another

APPELLANT

Vs

State Of Odisha And Others

RESPONDENT

Date of Decision : 20-05-2022

Acts Referred:

Citation : (2022) 05 OHC CK 0127

Hon'ble Judges : Arindam Sinha, J

Bench : Single Bench

Advocate : Gopinath Mishra, P.C. Panda

Final Decision : Disposed Of

Judgement

Arindam Sinha, J

1. Mr. Mishra, learned advocate appears on behalf of petitioners and submits, his clients' properties suffered severe damage by reason of super cyclone 'Fani'. He draws attention to list of beneficiaries to demonstrate at serial nos.14 and 93 respectively, names of petitioner nos. 1 and 2 are listed on their properties having suffered severe damage. He draws attention to their individual representations both dated 27th October, 2021, addressed to the Collector (opposite party no.4). He submits, the representations are pending and there be direction for consideration and disposal of the same.

2. Mr. Panda, learned advocate, Additional Government Advocate appears on behalf of State and submits, on direction made the representations will be duly considered.

3. Opposite party no.4 is directed to deal with the representations copies whereof are at pages 42 and 47 respectively and inform petitioners the result within three weeks of communication.

4. The writ petition is disposed of..

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